Written Answers to

7th November, 2015 for diversion of not more than 5 hectares of forest land in each case for creation of critical development and security related infrastructure of 13 categories by Government Departments, Undertakings, Boards, Corporations etc. in five flood affected districts in Uttarakhand namely: Uttarkashi, Chamoli, Bageshwar, Pithoragarh and Rudraprayag.

Accidents due to drunken driving

†*82. SHRIMATI KAHKASHAN PERWEEN: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether it is a fact that road accidents due to drunken driving are on the rise;
- (b) the details thereof, State-wise; and
- (c) the steps being taken by Government to prevent such accidents?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) The details of road accidents due to drunken driving during the last five calendar years for 2010 to 2014 is as under:

r of road accidents o drunken driving
31,000
24,655
23,979
20,290
18,916

- (b) The State/UTs wise details of road accidents due to drunken driving during last five calendar years is enclosed as Statement (See below).
- (c) Licensing of liquor shops is covered under Excise Policy of the State and enforcement of various provisions of Motor Vehicles Act, 1988 is the responsibility of States Government. However due to deadly figures, due to drunken driving menace, Ministry of Road Transport and Highways has taken various measures:
- Section 185 of Motor Vehicles Act, 1988 provides for punishment of imprisonment or fine or both for the offence of drunken driving cases.

[†]Original notice of the question was received in Hindi.

- (ii) Chief Secretaries/Principal Secretaries/Secretaries (Transport) of all States/UTs have been requested to ensure that no license is issued to liquor vendors along with National Highways. State Governments have also been requested to review cases wherever license had already been given for liquor vendors along National Highways for taking corrective action.
- (iii) Ministry undertakes campaigns through print and electronic media to spread awareness about dangers of drunken driving.
- (iv) Interceptors with breath analyzers have been provided by the Ministry to States/ UTs to check cases of violations of traffic rules, including drunken driving.

Statement

State-wise number of accidents due to drunken driving during 2010 to 2014

Sl. No. States/UTs		2010	2011	2012	2013	2014
1.	Andhra Pradesh	2877	2205	1660	1315	594
2.	Arunachal Pradesh	8	8	25	36	11
3.	Assam	361	760	347	807	613
4.	Bihar	930	1590	1572	1532	1680
5.	Chhattisgarh	1241	304	277	310	335
6.	Goa	29	30	23	13	9
7.	Gujarat	234	212	231	40	42
8.	Haryana	365	368	316	1021	1095
9.	Himachal Pradesh	101	58	5 0	82	74
10.	Jammu and Kashmir	133	92	212	388	388
11.	Jharkhand	1005	1220	909	444	611
12.	Karnataka	299	541	577	495	2207
13.	Kerala	65	67	168	28	35
14.	Madhya Pradesh	4082	4028	5374	4301	3540
15.	Maharashtra	2407	2452	2350	2187	1251
16.	Manipur	33	140	0	0	0
17.	Meghalaya	33	93	5 6	29	25
18.	Mizoram	27	17	46	13	16

NR: Not Reported.

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Source: Police Department of States/UTs

Progress of Sagarmala project

*83. SHRIMATI AMBIKA SONI: Will the Minister of SHIPPING be pleased to state:

- (a) what is the progress of Sagarmala project aimed at port-led development in coastal areas;
- (b) what is the expected amount to be invested in various major ports under this project, with details;